solved peacefully and might even constitute a threat to peace and stability in the region. They agreed that this dispute involved the question of fundamental rights of the people of Kashmir and that this dispute impaired the growth of friendly relations between Pakistan and India, affect ng also of Asian-African the development solidarity. The two Foreign Ministers, therefore, called for an early solution of this dispute in accordance with the wishes of the people of the State and other provisions as envisaged in the Security Council resolutions which were accepted by India and Pakistan."

वैनिक मजूरी के सम्बन्ध में केन्द्रीय सरकार का राज्य सरकारों को सुझाव

*२४६. श्री दत्तोपन्त ठेंगड़ी: क्या श्रम तथा सेवा नियोजन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि केन्द्रीय सरकार ने राज्य सरकारों को ऐसा कोई परिपत्न भेजा है, जिसमें सुझाव दिया गया है कि मजदूरों की दैनिक मजूरी एक रुपये से कम नहीं होगी चाहिये; श्रीर
- (ख) यदि हां, तो प्रस्तावित दैनिक भजूरी किस श्राधार पर नियत की गई है ? †[Central Government's proposal of DAILY WAGES TO STATE GOVERNMENTS
- •246. SHRI D. THENGARI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the Central Government have sent a circular to the State Governments proposing that the daily wages of the labourers should not be less than rupee one; and
- (b) if so, the basis on which the proposed daily wage has been arrived at?]

भम तथा सेवा नियोजन मंत्रालय में ग्रोर योजना उपमंत्री (भी सि० ग्रार० पट्टाभिरामन्): (क) ग्रीर (ख) राज्य सर-कारों से प्रार्थना की गई है, कि वे न्यूनतभ मजदूरी श्रिधिनियम के श्रन्तगंत श्रिधस्चित उन रोजगारों के लिए मजदूरी की न्यूनतम दरें बढ़ा दें, जहां वे पहले एक रुपया प्रति दिन से कमनिधारित की गई थी, ताकि किसी भी सूरत में श्रिधिनियम के श्रन्तगंत किसी भी श्रिध-सृचित रोजगार के लिए न्यूनतम मजदूरी दर एक रुपया प्रतिदिन से कक न हो।

वर्तमान स्थिति में प्रतिदिन एक रुपये से कम मजदूरी बहुत ही कम माननी पड़ेगी। राज्य सरकारों से जो यह प्रार्थना की गई थी कि मजदूरी की दर में संशोधन करके उसे कम से कम एक रुपया प्रतिदिन किया जाये, उससे श्रीभप्राय केवल यह नहीं था कि दैनिक मजदूरी एक ही रुपया निश्चित की जाए, परन्तु यह था कि जहां न्यूनतम मजदूरी दरे बहुत कम हों वहां उनमें संशोधन करके उन्हें दढ़ाया जाये।

† [THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND NING (SHRI C R. PATTABHI RAMAN): (a) and (b) The State Governments have been requested to revise upward the minimum rates of ages for those scheduled employments under Minimum Wages Act where they have been intially fixed at less than Re. 1 per day, so that in no case minimum wage rate under the Act for any scheduled employment be less than Re. 1 per day.

Under the present conditions, a wage rate lower than Re. 1 per day cannot but be considered too low. While requesting the State Governments to revise the wage rate to bring it at least at Re. 1 per day, the intention was not to peg down the wage rates upwards, wherever they are day, but to revise the minimum wage rates upwards, wherever they are found to be too low.]

INDIANS KILLED IN GEORGETOWN

*247. Shri J. S. PILLAI: Will the PRIME MINISTER be pleased to state the number of Indians killed in and around Georgetown (Africa) on ac-